(d) The percentage of overcrowding on the Ahmedabad-Delhi (M.G.) section is indicated below:--

13923

Ahmedabad-Kalol	38.9
Kalol-Mehsana	21.5
Mehsana-Palanpur	15.7
Palanpur-Abu Road	7.8
Abu Road-Sojat Road	28 0
Sojat Road-Ajmer	4.9
Ajmer-Phulera	6.2
Phulera-Bandikui	11.25
Bandikui-Delhi	2.0

## Connaught Place, New Delhi

3519. Shri Rameshwar Tantia: Will the Minister of Health be pleased to state:

- (a) how many hand pumps for drinking water have been constructed at the Connaught Place area in New Delhi recently; and
- (b) whether they have started working?

The Minister of Health (Shri Karmarkar): (a) No hand pump has been installed in the Connaught Place area by the New Delhi Municipal Committee, nor is permission ever granted by the Committee to instal hand pumps in private premises in that area for supplying drinking water.

(b) Does not arise.

## Liberalised Leave Rules

3520. Shri Onkar Lal: Will the Minister of Railways be pleased state:

- (a) the number of employees who have been allowed to opt for the Liberalised Leave Rules after expiry of the target date and in how many cases staff have not been permitted to opt for these Rules;
- (b) whether it is a fact that the question of allowing a fresh opportunity to be offered to the staff to opt for the Liberalised Leave Rules is under consideration of Government; and

(c) if so, when this opportunity is likely to be offered?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) and 146 respectively;

(b) and (c). Yes; the matter is under consideration.

## **Export of Jute**

- 3521. Shri Bangshi Thakur: the Minister of Food and Agriculture be pleased to state:
- (a) whether it is a fact that duty is being levied by the Government of Assam on raw jute while in transit via Assam from Tripura; and
- (b) if so, whether such duty is within the knowledge of the Government of India?

The Minister of Food and Agriculture (Shri A. P. Jain): (a) and (b). A carriage tax is levied under relevant Assam Act XIII of 1954, as empowered under entry 56 of list II-State List-of the Seventh Schedule of the Constitution of India. matter is subjudice in the Supreme Court of India.

## Travelling Ticket Examiners Southern Railway

3522. Shri Tangamani: Will the Minister of Railways be pleased to state:

- (a) whether there is a proposal to increase the strength of Travelling Ticket Examiners of the Commercial Department of the Southern Railway:
- (b) the present scales of pay and grade for the staff including the Inspectors:
- (c) whether the scales are on a per with the other Railways in India; and
- (d) whether it is a fact that scale of Chief Inspector Southern Railway is less than the prevailing scales on other Railways?

The Deputy Minister of Railways (Shri Shahnawaz Khan); (a) No.